

**HIGH COURT OF DELHI: NEW DELHI**

No. 288/RG/DHC/2020

Dated: 15.08.2020

**OFFICE ORDER**

**SUBJECT: EXTENSION OF SUSPENDED FUNCTIONING OF DELHI HIGH COURT TILL 31.08.2020.**

The Hon'ble Administrative and General Supervision Committee of this Court while considering further extension of suspended functioning of this Court and in view of the prevailing situation of spread of coronavirus (2019-nCoV) pandemic in the NCT of Delhi, in continuation of this Court's Office orders No.373/Estt./E1/DHC dated 23.03.2020, No.194/RG/DHC/2020 dated 25.03.2020, No.R-43/RG/DHC/2020 dated 15.04.2020, No.R125/RG/DHC/2020 dated 02.05.2020, No.R-201/RG/DHC/2020 dated 16.05.2020, No. R271/RG/DHC/2020 dated 21.05.2020, No.1381/DHC/2020 dated 29.05.2020, No.15/DHC/2020 dated 13.06.2020, No.21/DHC/2020 dated 29.06.2020, No.23/DHC/2020 dated 13.07.2020 and No.25/DHC/2020 dated 30.07.2020 has been pleased to extend the suspended functioning of the High Court of Delhi (except for the Court of Registrars/Joint Registrars) till 31.08.2020 on the same terms as contained in the previous Order dated 30.07.2020 of this Court. All the Benches of this Court would continue to take up and hear all the urgent matters through videoconferencing. All the pending matters listed before this Court from 17.08.2020 to 31.08.2020 would be adjourned to the following dates:

S No	Date already fixed	New Date of Hearing
1	17.08.2020 (Monday)	09.10.2020 (Friday)
2.	18.08.2020 (Tuesday)	12.10.2020 (Monday)
3.	19.08.2020 (Wednesday)	13.10.2020 (Tuesday)
4.	20.08.2020 (Thursday)	14.10.2020 (Wednesday)
5.	21.08.2020 (Friday)	15.10.2020 (Thursday)
6.	24.08.2020 (Monday)	16.10.2020 (Friday)
7.	25.08.2020 (Tuesday)	19.10.2020 (Monday)
8.	26.08.2020 (Wednesday)	20.10.2020 (Tuesday)
9.	27.08.2020 (Thursday)	21.10.2020 (Wednesday)
10.	28.08.2020 (Friday)	22.10.2020 (Thursday)
11	31.08.2020 (Monday)	23.10.2020 (Friday)

The Courts of Registrars and Joint Registrars of this Court shall take up the matters through videoconferencing, where the files are already scanned. The evidence be recorded in *ex-parte* and uncontested matters where the same is required to be tendered by way of affidavit.

It has also been ordered that the Courts of Registrars and Joint Registrars of this Court shall not pass any adverse order in non-urgent/routine matters where the concerned advocate/litigant is unable to join the proceedings through video conferencing, till the time the physical functioning of the courts is resumed.

It has further been directed that subject to complete availability of public transport and subject to the situation in Delhi remaining stable, a plan be evolved for gradual opening of physical courts from 1<sup>st</sup> September, 2020 onwards.

To begin with, on experimental basis, around one-fourth of the courts can resume physical functioning on a rotational basis while the rest can continue taking up matters through videoconferencing. A comprehensive plan on the above lines will be prepared by the undersigned and placed before the "Committee for Preparation of Graded Action Plan" and thereafter before the Full Court for consideration.

By Order

(Manoj Jain)  
Registrar General

Endst. No.289-321/RG/DHC/2020

Dated: 15.08.2020

Copy forwarded for information & necessary action, if any, to:- 1.

1. The Secretary General, Supreme Court of India, New Delhi
2. The Registrar Generals of all the High Courts in India.
3. The Secretary, Govt. of India, Ministry of Home Affairs, New Delhi
4. The Principal Secretary (Law, Justice & L.A), Govt. of N.C.T. of Delhi
5. The Secretary, Bar Council of India, New Delhi
6. The Secretary, Bar Council of Delhi, New Delhi
7. The Secretary, Supreme Court of India Bar Association, New Delhi
8. The Secretary, Delhi High Court Bar Association, New Delhi
9. All District & Sessions Judges, Delhi.
10. The District & Sessions Judge cum Special Judge (PC Act)(CBI), Rouse Avenue Courts Complex, Delhi.
11. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi, with the request to circulate the Office Order to all the Principal Judges, Family Courts.
12. The Member Secretary, Delhi Legal Services Authority (DLSA), Patiala House, New Delhi.
13. The Member Secretary, Delhi High Court Legal Services Committee, Delhi High Court.
14. The Commissioner of Police, Delhi Police, Delhi.
15. The Director (Academics), Delhi Judicial Academy, Delhi.
16. The Director of Prosecution, CBI, Block No. 3, II Floor, CGO Complex, Lodhi Road, Delhi.
17. The Director of Prosecution, Directorate of Prosecution, Tis Hazari, Delhi.
18. The Director General Narcotics Control Bureau, West Block, I Wing-5, Sector- 7, R.K. Puram, Delhi.
19. The Superintendent Jail, Tihar/Rohini/Mandoli, Delhi.
20. The Secretary, Delhi Bar Association, Tis Hazari, Delhi
21. The Secretary, Bar Association, New Delhi Courts, Patiala House, New Delhi
22. The Secretary, Bar Association, Karkardooma Courts, Shahdara, Delhi
23. The Secretary, Bar Association, Rohini Courts, Rohini, Delhi
24. The Secretary, Bar Association, Dwarka Courts, Dwarka, New Delhi
25. The Secretary, Bar Association, Saket Courts, Saket, New Delhi.
26. Joint Registrar-cum-Secretary to Hon'ble the Chief Justice/ All Registrars/OSDs/Coordinator (DIAC).
27. All Joint Registrars/Deputy Registrars/Assistant Registrars/Deputy Controller of Accounts/ Assistant Registrar (Library)/Joint Director (IT).
28. The Deputy Registrar-cum-P.A. to Registrar General.
29. Private Secretaries to all Hon'ble Judges.
30. All Admn. Officers (Judicial) / Court Masters/ Branch In-charge/Librarian.

31. P.A. to Registrar (IT) with the request to arrange to upload the Office Order on the website of this Court.
32. Copy to be displayed on the Notice Board.
33. Guard file.